

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 38/TT/2020**

Date: 02.07.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Transmission System associated with Common Transmission scheme associated with ISGS projects in Nagapattinam/ Cuddalore area of Tamil Nadu-Part-A1 (b) in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

### **2014-19 period**

- a) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2014-19 for the given transmission asset(s).

### **2019-24 period**

- b) Detailed justification for claiming additional capitalization of ₹85.00 lakh in Asset-I which is beyond the cut-off date.
- c) Confirm, if there is any additional capitalization expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.
- d) Confirm whether the difference of ₹210.58 lakh in capital cost as on 31.3.2019 for 2014-19 tariff period as per Auditor's Certificate and capital

cost as on 1.4.2019 for Asset-II is due to the IDC disallowed by the Commission in the order dated 20.5.2019 in Petition No. 256/TT/2018.

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)